

**THE MIZORAM SALARIES AND ALLOWANCES OF GOVERNMENT CHIEF WHIP  
AND THE DEPUTY GOVERNMENT CHIEF WHIP (AMENDMENT) BILL, 2024**

**A**

**BILL**

*further to amend the Mizoram Salaries and Allowances of Government Chief Whip and the Deputy Government Chief Whip Act, 1999.*

Be it enacted by the Mizoram Legislative Assembly in the Seventy-fifth year of the Republic of India as follows :-

**1. Short title and commencement-**

- (1) This Act may be called the Mizoram Salaries, and Allowances of Government Chief Whip and the Deputy Government Chief Whip (Amendment) Act, 2024.
- (2) It shall come into force from the date of publication in the official Gazette.

**2. Amendment of section 13-**

In the Mizoram Salaries and Allowances of Government Chief Whip and the Deputy Government Chief Whip for section 13, the following section shall be substituted, namely:-

“ 13 Household staff.- The Deputy Government Chief Whip shall be entitled to two numbers of Grade IV staff of his choice as household staff throughout his term of office, the appointment of which shall be co-terminus without annual increment”.

## **STATEMENT OF OBJECTS & REASONS**

The salaries and other allowances of the Speaker/ Deputy Speaker, Ministers etc. needs to be revised as more than 3 (three) years and 6 (six) months has lapsed since the last revision i.e. 2020.

**( VANLALHLANA )**

Minister,  
Parliamentary Affairs Department.

## Financial Memorandum

As a result of the recommendation of General Purposes Committee meetings held on 8<sup>th</sup> January, 2024 and 14<sup>th</sup> February, 2024, the estimated fund requirement for the personal establishment of Government Chief Whip and the Deputy Government Chief Whip will be as shown below:-

1)	Annual expenditure to be incurred (per year)	=	₹ 6,48,000/-
2)	Annual expenditure to be incurred (per term)	=	₹ 32,40,000/-
1)	Overall decrease (per year)	=	₹ 7,03,872/-
2)	Overall decrease (per term)	=	₹ 35,19,360/-

(VANLALHLANA)  
Minister  
Parliamentary Affairs Department

